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Oral Answers tion, obtain them and compare them as necessary.

SHRI M. P. BHARGAVA: The hon. Minister has just now stated that the team which has gone to the U.S.S.R. has not submitted its final report and it will submit its report on their return. May I know whether they have sent any interim report?

SHRI V. K. KRISHNA MENON: Sir, I don't think I said that they would report 'on their return'. We have said that their final report will be available to Government only after their return. As I said, Sir, when all this information is available, and at the suitable time Government will make their decision.

MR. CHAIRMAN: He wants to know whether any interim report has been received.

SHRI V. K. KRISHNA MENON: There is no interim report, Sir.

SHRI N. SRI RAMA REDDY: May I know whether the proposal is to purchase 'only the engines suitable for the jet planes manufactured here or to purchase the full aircraft including components?

SHRI V. K. KRISHNA MENON: The intention of the Government is to obtain manufacturing arrangements with regard to engines or aircraft.

MR. CHAIRMAN: Next question.

## चीनी विमानों द्वारा भारतीय वाय क्षेत्र का उल्लंघन 🖁

\*४४३. श्री ए० बी० वाजपेयीः क्या प्रतिरक्षा मंत्री २४ जून, १९६२ को राज्य सभा में तारांकित प्रदन संख्या २७४ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि : . . . . .

(क) क्या चीनी विमानों द्वारा भारतीय वायु क्षेत्र का उल्लंघन किये जाने की कुछ नई घटनाएं हुई हैं; ग्रौर

to Question

(ख) यदि हां, तो उनका विवरण क्या है ?

## t[VIOLATION OF INDIAN AIR SPACE BY CHINESE AIRCRAFT

\*443. SHRI A. B. VAJPAYEE: Will the Minister of DEFENCE be pleased to refer to the answer given to Starred Question N'o. 275 in the Rajya Sabha on the 25th June, 1962 and state:

(a) whether there have been some new violations of Indian air space by the Chinese aircraft; and

(b) if so, what are their details?]

प्रतिरक्षा मंत्रालय म उपमंत्री (श्री डी॰ आर॰ चहयाण): (क) ग्रीर (ख) जी हां। एक ग्रतिकमण ६ जुलाई १९६२ को लहाल में हम्रा था। एक विरोषपत्र भेजा गया है।

UTHE DEPUTY MINISTER IN TOT MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): (a) and (b) Yes, Sir. There was one violation over Ladakh on July 7, 1962. A protest has been lodged.]

SHRI A. B. VAJPAYEE: Is it not a fact, Sir, that despite our protests the Chinese aircraft Continue to violate our space and, if so, whether the Government propose to take any other action?

SHRI V. K. KRISHNA MENON: Well, that is part of our general policy. Where diplomatic protests stop, whether any other action is to be taken tor not is to be decided by the Government. I might, however, submit that this aircraft penetrated into our territory 18 miles. By the time we took any action if we so wished the

+ [] English translation.

SHRI V. K. KRISHNA MENON: Sir. the plane is flying at a height of 30 or 40 thousand feet and it is very difficult to identify it

SHRI A. B. VAJPAYEE: Is it not a fact that whenever we lodge protests, the Chinese claim that the places referred to are not their places at all and at one time the Chinese Prime Minister challenged the Government of India to shoot down those planes? If we think they are Chinese planes, may I kn'ow whether the Government have considered this challenge and have decided to meet it?

SHRI V. K. KRISHNA MENON: That was not in reference to the planes in this area, so far as I remember. In any case, Sir, it is not the present policy of Government to engage itself in any action of that kind in the air.

SHRI M. S. GURUPADA SWAMY: Will the Defence Minister tell us whether logistically we have improved our position at the border and can meet the challenge of the Chinese Government effectively now?

SHRI V. K. KRISHNA MENON: Sir, the term 'logistics' is normally applied to movements by land. This question relates to aircraft.

SHRI N. SRI RAMA REDDY: May I know if any reply to this protest note has been received and, if so, the details of it?

SHRI V. K. KRISHNA MENON: No, Sir. The Ministry of External Affairs have made that protest. I believe this was included in the papers laid on the Table of the House by the Prime Minister. I have no further information.

•444. SHRI S. C. DEB: Will the Minister of DEFENCE be pleased to state:

PALAM AIRPORT

(a) whether there was a demand recently from Air Force authorities that Palam Airport should be reserved exclusively for use by Defence Services; and

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THB MINISTRY OF DEFENCE (SHRI K. RAGHURAMAIAH) : (a) and (b) It has, been decided that for the present both, the I.A.F. and the Department of Civil Aviation should continue to use Palam Airport.

SHRI S. C. DEB: May I know whether the Government thinks that the demand made by the Defence Services is right?

SHRI K. RAGHURAMAIAH: Sir, the Air Force authorities have thought what is right and they have said that Palam Airport should be reserved exclusively for use by Defence Services. That is their opinion.

SHRI S. C. DEB: I am asking whether the demand put forward by the Air Force is right according to Government and whether it is justified by the Government that it should exclusively be under the control of the-Defence Services.

SHRI V. K. KRISHNA MENON: Sir, the reason given for exclusive use is because the skies are too crowded and with the increase in air strength there is the likelihood of collisions taking place in the air. There has never been any doubt as to having two places. The question for the future is: Who should go? At the present moment our resources are^ such that we have to get on with what we have and wait for the proper time to come.